

Title: Re: Exemption of landlocked areas from the proposed construction of Ramps and Trumpets at the junction points.

SHRI KOMATI REDDY VENKAT REDDY (BHONGIR): Thank you, Sir, for giving me this opportunity. My subject relates to the regional ring road to Hyderabad city (Northern part) wherein I request the hon. Minister concerned to exempt the landlocked areas from the proposed construction of ramps and trumpets at the junction points.

In this connection, it is once again brought to the kind notice of the hon. Minister concerned that some small-scale industries and retail outlets come under the landlocked portion where the trumpets are proposed at the junctions in my Parliamentary Constituency, Bhongir near Raigiri village. Further, by providing access from the existing State Road to the landlocked portion with LVUP/VUP, wherever sufficient head is available at the trumpet portions, these small-scale industries and retail outlets may be utilised for public purpose. Further, it is to inform that a rice mill and some other industries are being affected.

I shall be grateful to you if immediate attention is paid and also directions are issued to the Officers concerned of NHAI to exempt the above landlocked portions from the acquisition, in the interest of livelihood of local public.

Thank you.